

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 6955 of 2019

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

04/19.04.2021 The case is taken up through Video Conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days i.e. till 23.04.2021 in the wake of rapid/uncontrolled spread of Covid-19 pandemic.

It appears that the petitioner is yet to remove some of the defects including payment of deficit Court fee, as pointed out by the office.

Put up this case after two weeks under appropriate heading.

In the meantime, learned counsel for the petitioner shall positively remove the remaining defects, as pointed out by the office.

Satish/-

(RAJESH SHANKAR, J)